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MCRC-12521-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE BINOD KUMAR DWIVEDI

ON THE 3rd OF APRIL, 2025

MISC. CRIMINAL CASE No. 12521 of 2025

VIJAY

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Raghunandan Soni, learned counsel for the applicant.

Shri Hemant Sharma, learned Public Prosecutor for the

respondent/State.
.....

ORDER

After arguing for some time, learned counsel for the applicant prays for withdrawal of the bail application.

Prayer is allowed.

Accordingly, the fourth regular bail application filed under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 stands dismissed as withdrawn.

Certified copy as per rules.

(BINOD KUMAR DWIVEDI)
JUDGE